

The Working Group may also consider the possibility of linking prices with the physical supply areas for the products of individual refineries and consider the possibility of uniform or pooled prices for the whole of the country or in different zones which may be created for the purpose. It is possible that physical supply areas may differ for the different products from the same refinery.

RETIREMENT OF MADHYA PRADESH I.A.S. OFFICERS

149. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 207 in the Rajya Sabha on the 4th May, 1964 and state:

(a) whether Government have made any enquiries to find out the facts about the recent retirement of two I.A.S. Officers by the Madhya Pradesh Government on their attaining the age of 55 years; and

(b) whether Government had examined the character rolls of these two officers in case they gave approval to the State Government for retiring them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) and (b) The Government of Madhya Pradesh retired only one I.A.S. officer on his attaining the age of 55 years after obtaining the prior approval of the Government of India. The Government of India considered all aspects of the case and also examined the record of service of the officer before they gave their approval.

MEMBERS OF O.N.G.C.

150. SHRI I. K. GUJRAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that all the members of the Oil and Natural Gas Commission at present are non-technical;

(b) if so, why the composition of the Board was changed, and why has been converted from a predominantly technical Board to a pure administrative Board;

(c) what is the total strength of Class I and Class II officers in the O.N.G.C. and how many of them are technical; and

(d) how much money was spent by the Commission last year on exploration and production respectively?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) and (b) The reconstituted Oil and Natural Gas Commission at present consists of officers who have long experience of problems of the petroleum industry. The Commission is assisted by specialists in different branches of activity. Since the members of the Commission are concerned with policy, planning and administration, the present arrangement as a result of experience is considered suitable. A few more members will be added when necessary.

(c) and (d) The required information is being collected and will be laid on the Table of the Sabha.

FLYING ASH AND BLAST FURNACE SLAG

151. SHRI I. K. GUJRAL: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) the approximate quantity of flying ash and blast furnace slag lying unused at various steel plants; and

(b) whether there is any proposal under Government's consideration to set up cement plants near the site of steel plants for the utilization of these by-products?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING (SHRI P. C. SETHI): (a) and (b) Fly ash is an industrial waste which comes from the thermal power stations. In the steel plants it is mostly being dump-

ed and there is no proposal for setting up cement plants for utilisation of this by-product.

As regards blast furnace slag, the stock lying unused in HSL steel plants is approximately 7 million tonnes. Schemes for utilisation of slag at Bhilai and Durgapur for production of cement are under consideration. Investigations with regard to the suitability of slag at Rourkela for manufacture of cement are also in progress.

TISCO AND IISCO

152. SHRI A. M. TARIQ: Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether it is a fact that recently he had held talks with the representatives of TISCO and IISCO; and

(b) if so the details of the talks?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND HEAVY ENGINEERING (SHRI P. C. SETHI): (a) and (b) Discussions have been recently held with the representatives of the Tata Iron and Steel Company and the Indian Iron and Steel Company regarding the repayment of the special advances made to these companies. These discussions have proceeded satisfactorily, but some details regarding the manner of repayment have to be worked out. It is hoped to reach final agreement shortly.

IRREGULARITIES IN THE ACCOUNTS OF INDIAN COUNCIL OF CULTURAL AFFAIRS

153. SHRI A. M. TARIQ: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that there have been some irregularities in the accounts of Indian Council of Cultural Affairs; and

(b) if so, whether Government propose to scrutinise and audit the accounts of the Council?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) No, Sir; there have been no noticeable irregularities in the accounts of the Council.

(b) Does not arise. However, the accounts of the Council are subject to test audit which is carried out every year by the Accountant General, Central Revenues.

CONSTRUCTION OF A LIFT IN THE INDIAN COUNCIL OF CULTURAL AFFAIRS

154. SHRI A. M. TARIQ: Will the Minister of EDUCATION be pleased to state the cost at which a lift has been constructed in the office of the Indian Council of Cultural Affairs recently?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Rs. 30,093.

OPENING OF NEW COLLEGES UNDER THE UNIVERSITY OF DELHI

155. SHRI R. K. BHUWALKA: Will the Minister of EDUCATION be pleased to state:

(a) whether the University Grants Commission has permitted some charitable trusts for opening new colleges in Delhi this year to cope with the admission of students;

(b) if so, the number of colleges which are to be opened; and

(c) the number of students to be admitted in each college?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) The University Grants Commission has permitted, in addition to the college to be started by the Delhi Administration, four charitable trusts to open one college each in Delhi with effect from the academic year 1964-65. But only two trusts, out of